

imposed restrictions on the possession and manufacture of thinner ,

(b) if so, the nature thereof and whether some industries have been hit hard due to this restriction , and

(c) the steps taken by Government to provide alternative chemicals to the industries ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) Yes Sir

(b) In view of the definition of liquor under the Punjab Excise Act, 1914, as extended to the Union Territory of Delhi only such thinners as are a mixture of spirit and soluble material (not exceeding 30%) fall within the purview of the excise regulations. The possession limit of such thinners has been laid down at five litres. For sale and possession of such thinners beyond the above limit, licences are required. As licences are granted liberally and expeditiously to the genuine users of such thinners, the question of some industries being hard hit does not arise.

(c) Does not arise

International Telecommunication Centre,  
Bombay

7205 SHRI ANNASAHIB GOKHINDE Will the Minister of COMMUNICATIONS be pleased to state

(a) whether for the construction of multi-storeyed building costing Rs 143 lakhs to house the International Telecommunication Centre at Bombay the firm of Architects was appointed to look after the execution of the work without invitation of tenders from other established firms ,

(b) whether the fee of the said Architects were fixed by negotiation at 5 per cent on the overall cost of the building , and

(c) if so, the reasons for the same ?

THE MINISTER OF COMMUNICATIONS (SHRI H N BAHUGUNA) (a) and (b) Yes, Sir

(c) The completion of the International Telecommunication Centre at Bombay was timed to synchronise with the commissioning of the Earth Station at Arvi. The C P W D were consulted in the matter. As per their consent the work was entrusted to a private Architect on a negotiated commission of 5 per cent of the overall estimated cost of Rs 143 lakhs. It is true that no tenders were called. However, the detailed terms and conditions of appointment were negotiated by a Departmental Negotiating Committee after verifying the terms and conditions in respect of contracts awarded to this firm by other organisations such as the Reserve Bank of India, the State Bank of India and Air India, Bombay.

Unfair Means adopted by I A S Officers at the Magadh University Law Examination

7206 SHRI BIBHUTI MISHRA Will the PRIME MINISTER be pleased to state

(a) whether Government's attention has been drawn to a news-item in the "Searchlight" published from Patna on the 19th April, 1972 under the heading I A S and other officers involved in unfair means at Magadh University Law Examination , and

(b) if so, the action taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) (a) Yes Sir

(b) The information is being collected from the Government of Bihar and will be laid on the Table of the House.

Proposal to Nationalise Manufacture, Sale and Distribution of Liquor

7207 SHRI NIHAR LASKAR Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state

(a) whether Government propose to nationalise the manufacture, sale and distribution of liquor which would minimise illicit distillation and other malpractices , and

(b) if so, the main features thereof ?

THE DEPUTY MINISTER IN THE